

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

105. COMP.APPL/285/2024 IN CP/246(MB)2023

IN THE MATTER OF

Nikhil Sama

VS

INCRED HOLDINGS LIMITED

Application under any other provisions Section 166

Order Delivered on 06.09.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant/Org. Petitioner:
For the Respondent Nos. 1 to 5:

Adv. Nikita Abhyankar (PH)
Sr. Adv. Gaurav Joshi (PH)

ORDER

COMP.APPL/285/2024

The learned counsel for the applicant wishes to withdraw the company petition bearing no. CP/246(MB)2023 on the ground of settlement having been arrived at between the parties. The application states that the date of settlement agreement is 26.08.2024. The copy of settlement agreement is being placed on record in a sealed cover. Both the parties have expressed the desire to let the settlement agreement be in sealed cover till the same is fully acted upon. With the consent of the parties, CP/246(MB)2023 is **disposed of as having been withdrawn** and the COMP.APPL/285/2024 is also disposed of.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

Shubham